

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO †3018**  
TO BE ANSWERED ON 06.08.2018

**ROADS IN TRIBAL AREAS**

†3018. SHRI LAXMAN GILUWA:

SHRI RAM TAHAL CHOUDHARY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the majority of the Scheduled Tribes dominated villages have not been connected with the link roads;
- (b) if so, the State-wise number of villages at present;
- (c) whether the Scheduled Tribes dominated villages in Sirohi district of Rajasthan has not been linked with the national highway so far;
- (d) if so, the reasons therefor;
- (e) whether the district administration is not constructing the link road approved by the district collector due to pressure from some factory owners and if so, the reaction of the Government thereto; and
- (f) the corrective measures taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

(a) to (f) : Ministry of Tribal Affairs administers various Central Sector and Centrally Sponsored Schemes besides two Special Area Programmes, namely (i) Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and (ii) Grants under Article 275(1) of the Constitution. These schemes include various sectors viz. (i) Education, (ii) Health, (iii) Agriculture, Horticulture, Animal Husbandry (AH), Fisheries, Dairy & others in Primary Sector, (iv) Other income generating schemes to augment tribal household economy and (v) Administrative structure (including manpower) / institutional framework & research studies. Major part of infrastructure development and provision of basic amenities in tribal areas/regions in the country is carried out through various schemes/programmes of concerned Central Ministries and the State Governments concerned, while the Ministry of Tribal Affairs provides additive to these initiatives by way of plugging critical gaps. All these schemes are demand driven. For construction of missing link connectivity road/ small bridges for ST habitation, an amount of Rs.4.00 crore was released to Rajasthan under SCA to TSS during 2017-18 and funds to the tune of Rs.5.00 crore under Article 275(1) and Rs.11.9831 crore under SCA to TSS have been sanctioned to the State Government of Rajasthan during 2018-19.

Further, as informed by Ministry of Rural Development, Pradhan Mantri Gram Sadak Yojana (PMGSY) is not an individual beneficiary scheme. Rather, it caters to the need of mobility and access to socio-economic and administrative centers, of all sections of the society. Out of 178 eligible habitations in Sirohi District, 162 habitations have been sanctioned and 159 habitations have been connected under PMGSY up to June, 2018.

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